

19.22 hrs.

PAPERS LAID ON THE TABLE

MR. SPEAKER: Now, Papers to be laid. I hope, all of them are here.

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF SHIPPING (SHRI T.R. BAALU): Sir, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 468 (E) published in Gazette of India dated 12th July, 2005, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2005.
- (ii) G.S.R. 492 (E) published in Gazette of India dated 20th July, 2005, approving the Mumbai Port Trust (Amendment) Regulations of the Provident Fund, 2005.

(Placed in Library. See No. LT 2463/05)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 2003-2004.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 2464/05)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2003-2004, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 2465/05)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 2002-2003.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 2466/05)

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINISTER OF STATE IN THE MINISTRY OF MINES (DR. DASARI NARAYAN RAO):I beg to

lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund {Coal Mines Provident Fund Scheme, Coal Mines Family Pension Scheme (Ceased), Coal Mines Deposit Linked Insurance Scheme and Coal Mines Pension Scheme}, Dhanbad, for the year 2002-2003, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund {Coal Mines Provident Fund Scheme, Coal Mines Family Pension Scheme (Ceased), Coal Mines Deposit Linked Insurance Scheme and Coal Mines Pension Scheme}, Dhanbad, for the year 2002-2003
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 2467/05)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (1) The Telecom Regulatory Authority of India (Transit Charges for Bharat Sanchar Nigam Limited's Cell One Terminating Traffic) Regulation 2005 (10 of 2005) published in Notification No. 409-10/2005-FN in Gazette of India dated 9th June, 2005.
- (2) The Regulation on Quality of Service of Basic and Cellular Mobile Telephone Services, 2005 (11 of 2005) published in Notification No. F.No. 305-2/2005 (QoS) Vol.-II in Gazette of India dated 8th July, 2005.

(Placed in Library. See No. LT 2468/05)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I beg to lay on the Table a copy of the Citizenship (Second Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 484 (E) in Gazette of India dated the 20th July, 2005, under sub-section (3) of section 18 of the Citizenship Act, 1955.

(Placed in Library. See No. LT 2469/05)

MR. SPEAKER: Now, Item No. 7 -- Mr. Taslimuddin. You first apologize because when I called your name last time to lay your Papers, you were not present. You say that you are sorry.

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले, खाद्य एवं सार्वजनिक वितरण मंत्रालय में राज्य मंत्री

(श्री तस्लीमुद्दीन) : मैं सॉरी बोलता हूँ।

अध्यक्ष महोदय : ठीक है, अब बोलिए।

श्री तस्लीमुद्दीन : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(1) उपभोक्ता संरक्षण अधिनियम, 1986 की धारा 31 की उपधारा (1) के अंतर्गत उपभोक्ता संरक्षण विनियम, 2005 जो 31 मई, 2005 के भारत के राजपत्र में अधिसूचना संख्या सा.क.ि.न. 342 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 2470/05)

(2) बाट और माप मानक अधिनियम, 1976 की धारा 83 की उपधारा (4) के अंतर्गत बाट और माप मानक (सामान्य) संशोधन नियम, 2005 जो 31 मार्च, 2005 के भारत के राजपत्र में अधिसूचना संख्या सा.क.ि.न. 199 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 2471/05)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): Sir, I beg to lay on the Table-

- (1) A copy of the First Statutes of the Indian Institute of Technology, Roorkee (Hindi and English versions) published in Notification No. IITR/MS-3/2005 in Gazette of India dated the 19th April, 2005, issued under sub-section (1) of section 27 of the Institutes of Technology Act, 1961.

(Placed in Library. See No. LT 2472/05)

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2002-2003, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 2473/05)

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between Educational Consultants India Limited and the Department of Secondary and Higher Education, Ministry of Human Resource Development, for the year 2005-2006.

(Placed in Library. See No. LT 2474/05)

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:-
 - (i) Notification No. IG/Admn(G)/St.10/2003/26 published in Gazette of India dated the 5th March, 2005 making certain amendments in the Statute 10A regarding the Establishment of School of Agriculture and School of Law.
 - (ii) Notification No. IG/Admn(G)/St.17/03 published in Gazette of India dated the 30th April, 2005 making certain amendments to Clause 11 of Statute 17 of the Indira Gandhi National Open University Act, 1985.
 - (iii) Notification No. IG/Admn(G)/Ord.15/04/90 published in Gazette of India dated the 14th May, 2005 making certain amendments to Ordinance 15 on Emoluments, Terms and Conditions of Service of Directors (other than Directors of Schools) and their powers and Functions (under Clauses (3) and (4) of Statute 4.
 - (iv) Notification No. IG/Admn(G)/Ord.13/2005/130 published in Gazette of India dated the 4th June, 2005 making certain amendments to the Ordinance on Research Degree Programme (Ordinance 13) of the University.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (5) above.

(Placed in Library. See No. LT 2475/05)

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): Sir, on behalf of my colleague, Shri E.V.K.S. Elangovan, I beg to lay on the Table-

- (1) A copy of the Explosives (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 235 (E) in Gazette of India dated the 13th April, 2005, under sub-section (8) of section 18 of the Explosives Act, 1884.

(Placed in Library. See No. LT 2476/05)

- (2) A copy of the Tea (Marketing) Control (Amendment) Order, 2005 (Hindi and English versions) published in Notification No. S.O. 1017 (E) in Gazette of India dated 15th July, 2005, under sub-section (3) of section 49 of the Tea Act, 1953.

(Placed in Library. See No. LT 2477/05)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्रीमती कान्ति सिंह) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ-

(1) (एक) राष्ट्रीय महिला कोष, नई दिल्ली के वर्ष 2003-04 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखें।

(दो) राष्ट्रीय महिला कोष, नई दिल्ली के वर्ष 2003-04 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 2478/05)

19.24 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS